

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No. 248/2009

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Date of Hearing : 17.12.2009

Subject : Petition under Rule 3(3) of the Works of Licensee Rules, 2006.

Petitioners : M/s Adani Power Limited, Ahmedabad

Respondents : 1. Patel Parsottambhai Laljibhai, Residing at K-34,
Jalaramnagar Society, Mehsana
2. Patel Laljibhai Hirabhai, Residing at K.-34
Jalaramnagar Society, Mehsana
3. Collector, Mehsana

Parties present : Shri Sparsh Bhargava, Advocate for the petitioner

Learned proxy counsel for the petitioner submitted that the counsel appearing in this matter was undergoing medical treatment. He accordingly requested for short adjournment. The request was granted. Commission directed that till the date of next hearing no coercive action would be taken for removal of the lines laid by the petitioner passing over the land belonging to first and second respondents.

2. The petition shall be re-notified for hearing on 12.1.2010.

sd/-
(T.ROUT)
Joint Chief (Legal)